

*[English]***Criminal Procedure Code**

4400. SHRI SARAT PATTANAYAK:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are considering to amend the Criminal Procedure Code to ban the arrest of women at night;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). Clause 7 of the Code of Criminal Procedure (Amendment) Bill, 1994 introduced in the Rajya Sabha on the 9th May, 1994 contains a provision in this regard.

Alleged Sale of Abducted Kids in Delhi

4401. KUMARI SUSHILA TIRIYA:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some instances of sale of abducted kids in Delhi have come to the notice of the Government recently;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof;

(e) the number of persons arrested in this connection and the action taken against them; and

(f) the steps taken to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The Government of National Capital Territory of Delhi has reported that no such case of sale of abducted kids has come to notice in the capital during the current year i.e. from 1.1.94 to 31.7.94.

(b) to (f). Do not arise in view of (a) above.

Coal Mafia

4402. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of COAL be pleased to state:

(a) the estimated losses incurred by each subsidiary company of the Coal India Limited as a result of theft of coal by mafia during the last three years, company-wise;

(b) the extent of losses on such account written off by each subsidiary during the said period;

(c) the number of cases filed against officers during the last three years; and

(d) the number of such cases decided upon during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) According to Coal India Limited, it is not possible to estimate the losses, if any to the coal companies as a result of theft of coal by Mafia as it is not possible to identify thefts by Mafia.

(b) Does not arise in view of the reply to part (a).